

रेल मंत्रालय तथा संबन्धीय कार्य विभाग में उपमंत्री (श्री मल्लिकार्जुन) : (क) और (ख) : एकसौल-मुजफ्फरपुर आमान परिवर्तन के इंजीनियरी एवं मातायात सर्वेक्षण के पुनर्मूल्यांकन और अद्यतन के लिए एक संघोधित सर्वेक्षण-अनुमान की स्वीकृति अगस्त, 1980 के दौरान दी गई थी। अब यह विनिश्चय किया गया है कि वेतिया के रास्ते सगोजी-नरकटियागंज-वाल्मीकी नगरवगहा खण्ड के आमान परिवर्तन के कार्य को सम्मिलित करने के लिए सर्वेक्षण के कार्य क्षेत्र का विस्तार किया जाये। सर्वेक्षण रिपोर्ट के प्राप्त होने पर इस बारे में आगे जांच की जाएगी और यदि इसे अर्थक्षेम पाया गया तो इस परियोजना को शुरू किया जाएगा बशर्ते कि इसे योजना आयोग द्वारा स्वीकृत कर लिया जाये और धन आवंटित कर दिया जाये।

### Proposal to Form Task Force in Major Ports

5146. SHRI R. P. SARANGI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether there is any proposal to form a task force in all major ports ;

(b) whether proposals suggestions have been invited from all Federations of Port and Dock workers :

(c) whether it is a fact that B.M.S. Federation has been excluded, if so, the reasons there or ;

(d) how the Board of Trustees are selected in the Major Port Trusts and Dock Labour Boards ; and

(e) how the labour representatives are taken in the port and Dock labour Board ?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI BUTA SINGH) : (a) The Government has decided to set up a Tripartite task force for ports and docks with a view to achieved greater production and productivity.

(b) Five Federations of the port and dock workers having sufficient representative character among the port and dock workers have been invited to send their nominees on the Task Force.

(c) The Bharatiya Port and Dock Mazdoor Sangh (B.M.S.) has not been invited to send name of its nominee due to its very low representative character among the port and dock workers.

(d) The trustees are appointed on the Board of Trustees in the Major Port Trusts in accordance with the provisions of the Major Port Trust Act, 1963 and the members on the Dock Labour Boards are appointed as per the provisions contained in the Dock Workers (Regulation of Employment) Rules 1962.

(e) The labour Trustees in the Port and Dock Labour Boards are appointed on the basis of the representative character of the Union of labour employed in the ports and docks which is determined with reference to verified membership of the Unions.